

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 322/TT/2019

- Subject** : Petition for truing up of transmission tariff for 2009-14 period and Determination of tariff for 2014-19 periods under Provision of Spare ICTs and Reactors for Eastern, Northern, Southern and Western Regions.
- Date of Hearing** : 16.10.2019.
- Coram** : Shri P. K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member
- Petitioner** : Powergrid Corporation of India Limited
- Respondents** : Karnataka Power Transmission Corporation Ltd. and Ors.
- Parties present** : Shri S.S. Raju, PGCIL
Shri Zafrul Hasan, PGCIL
Shri Anshul Garg, PGCIL
Shri B. Dash, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the present petition is filed for truing up of the tariff of 2009-14 period and determination of tariff for 2014-19 period of 1 No. 160 MVA, 220/160 kV, 3-ph Transformer at Baripada under the Provision of Spare ICTs and Reactors for Eastern, Northern, Southern and Western Regions. He submitted that the Commission allowed the final tariff of the said asset vide order dated 10.7.2015 in Petition No. 43/TT/2013 with directions to the petitioner to submit the details of de-capitalization of this asset in the true up petition. He further submitted that the said asset was subsequently included as Asset-C in Petition No.37/TT/2017 filed for truing up. The Commission, however, expressed its reservation in truing up the tariff of the said asset without there being the complete details qua the Asset-C as directed vide order dated 10.7.2015 in Petition No. 43/TT/2013. The Commission, however, granted liberty to the petitioner to file a separate petition claiming tariff for Asset-C after de-capitalization of old replaced assets.

2. He submitted that they have replaced all the three old 100 MVA ICTs at Purnea Sub-station with 3 Nos. 160 MVA ICTs and the said arrangement was duly backed by RPC/SCM/OCC to be used as Regional Spares and as such de-capitalization was not applicable for these assets. He further submitted that all the information required for truing up of the tariff for 2009-14 period as well as determination of tariff for 2014-19 period has been filed by them and requested that the tariff claimed may be allowed. He also submitted that they have duly served the copy of petition on all the respondents.



3. After hearing, the Commission directed the petitioner to file the following information on affidavit with an advance copy to the respondents by 31.10.2019:-

(a) Year-wise and asset-wise break-up of initial spares discharged during various years be submitted.

(b) Copy of Investment Approval.

4. The Commission directed the respondents to file their reply by 5.11.2019 and the petitioner to file rejoinder, if any, by 15.11.2019. The parties are directed to comply with the directions within the specified timeline and no extension of time shall be granted.

5. The Commission further directed to list the petition in the second half of November, 2019, for which separate notice will be issued to the parties.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

